

महानगर टेलीफोन निगम लि.

(भारत सरकार का उद्यम)

Mahanagar Telephone Nigam Ltd.

(A Government of India Enterprise)

CIN : L32101DL1986GOI023501



MTNL/RA/TRAI CIRCULAR/2015/1/PART/10

Dated 25.05.2015

To,

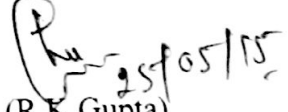
The Advisor (QOS)

TRAI, New Delhi.

**Subject: MTNL's comment on TRAI's Draft TCP (8<sup>th</sup> Amendment) Regulation 2015**

In reference to TRAI released Draft TCP (8<sup>th</sup> Amendment) Regulation, the following comments are submitted by MTNL for kind consideration:

**MTNL Comments:** Existing equipments of MTNL do not support the provisioning of the facilities as mentioned in above Draft Regulation. However, as and when the Regulation comes into force, MTNL will procure the equipments to implement the said provisions. At present, time frame can not be provided as MTNL being a PSU has to follow the mandatory CVC guidelines to procure the equipments which is time consuming and depends on many variables. However, MTNL will do its best to get it implemented at the earliest.

  
(R K Gupta)  
DE(RA)CO

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